

[Shri T. T. Krishnamachari]

section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library, see No. LT-4355/65].

(2) to lay on the Table a copy each of the following papers:—

(i) a draft Notification to be issued under section 620(1) of the Companies Act, 1956, as required by sub-section (2) of section 820 of the said Act together with an explanatory memorandum. [Placed in Library, see No. LT-4437/65].

(ii) statement indicating the results of Central Government Borrowing during 1965-66. [Placed in Library, see No. LT-4438/65].

(iii) Finance Accounts of the Central Government for the year 1963-64. [Placed in Library, see No. LT-4439/65].

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to re-lay on the Table a copy of Notification No. S.O. 556 dated the 10th April, 1965, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, see No. LT-4311/65].

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE AND PAYMENT OF BONUS ORDINANCE.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:

(1) The Aligarh Muslim University (Amendment) Ordinance, 1965 (No. 2 of 1965) promulgated by the President on the 20th May, 1965. [Placed in Library, see No. LT-4440/65].

(2) The Payment of Bonus Ordinance, 1965 (No. 3 of 1965) promulgated by the President on the 29th May, 1965. [Placed in Library, see No. LT-4441/65].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of a clarification, may I know whether the Minister of Parliamentary Affairs proposes to lay on the Table of the House a statement about his varied and interesting experiences during his recent travels abroad?

There is no answer.

Mr. Speaker: If there is no answer, the hon. member can sit with the Minister and share the pleasure with him.

Shri Hari Vishnu Kamath: The whole House should share, Sir.

INDUSTRIAL DISPUTES (CENTRAL) AMENDMENT RULES, ETC.

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy each of the following papers:—

(1) The Industrial Disputes (Central) Amendment Rules, 1965, published in Notification No. G.S.R. 488, dated the 27th March, 1965, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library, see No. LT-4442/65].

(2) The Payment of Bonus Rules, 1965, published in Notification No. G.S.R. 884, dated the 14th June, 1965. [Placed in Library, see No. LT-4443/65].

(3) Government Resolution No. WB-6(5)/64 dated the 31st May, 1965, announcing acceptance of the recommendations of the Second Central Wage Board for Cement Industry for grant of interim wage increase. [Placed in Library, see No. LT-4444/65].